

crossed six months can be proceeded in the court. So, what steps will be Government take to see that the general public is not harassed by putting their cases after six months in the court so that these people are not unnecessarily getting had treatment in the hands of police and courts?

**SHRI P. VENKATASUBBAIAH :** With this experience gained, we will up the administration. Whatever loopholes are there, we are sincerely going into them.

**SHRI BHIKU RAM JAIN :** I am only talking about the mandatory provisions of the law. There is no loop-hole.

**SHRI P. VENKATASUBBAIAH :** It is a loophole, in the sense in administering the law by the police and by the Department.

What I meant is that, so far as those things are concerned, if there is any deficiency, we will certainly re-up the administration. With this experience, we will certainly go into the matter and whatever is possible, certainly we will do.

**SHRI N.K. SHEJWALKAR :** Mr. Speaker, Sir, I am rather surprised to see or rather hear that the hon. Minister taking shelter in the Madras High Court judgement. Actually, he knows the law very well that the judgement of the Delhi High Court is binding upon all the lower courts, whatsoever. I do not know how he is trying to justify the attitude of one metropolitan magistrate which is different and absolutely wrong. As long as the judgement is not reversed, it is binding.

Apart from that, my point is, is it not nature that the grounds which are given like witnesses, medical evidence report etc., are formalities which are to be completed in every case and actually that was the purpose of amending Section 167 that unnecessary false case should not be filed and the common man should not be unnecessarily harassed?

That is why six months' time has been put in. This is the law. I am afraid, these are the cases in which deliberately either false implication is there or something has happened in each and every case and then find out what actually is the position. Please don't try to defend it unnecessarily otherwise. That is my request to him.

**SHRI P. VENKATASUBBAIAH :** That is why I said that we are seeking special leave from the supreme court. If the hon. Member points out specific cases, we will certainly go into them and take necessary action.

हवाई अड्डों पर जाली पारपत्रों की जांच

\*250 श्री जगपाल सिंह :

श्री राम किकर : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हवाई-अड्डों पर पारपत्रों की जांच करने की कोई व्यवस्था है; और

(ख) यदि हां, तो बड़ी संख्या में भारतीयों द्वारा विदेशों में जाने के लिए जाली पारपत्रों के उपयोग को रोकने के लिए क्या उपाय किए गये हैं ?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI P. VENKATASUBBAIAH) :  
(a) and (b) The passports of all persons going abroad are checked and stamped by Immigration officials at the airports. There is no reason to believe that fake Indian passports are being made on a large scale.

श्री जगपाल सिंह : अध्यक्ष जी, मेरा जो आरिजिनल सवाल था उसमें मैंने मंत्री जी से यह जानना चाहा था कि हिन्दुस्तान के नौजवान लड़के और लड़कियां रोजगार की तलाश में खास तौर से अरेबियन कन्ट्रीज में जो जा रहे हैं उनको बहुत दिक्कतों का सामना करना पड़ रहा है, और मैंने उस कन्ट्री का नाम लेकर भी पूछा था कि देश से कुछ लोग

जो कुवैत जाली पासपोर्ट पर गए थे उनको वहां जाने के तुरंत बाद गिरफ्तार कर लिया गया और उन्होंने शिकायत की गृह मंत्रालय से कि गृह मंत्री जी हमारी शिकायत पर ऐक्शन लें बम्बई के ट्रैवल एजेंट्स के खिलाफ जिन्होंने फैंक पासपोर्ट देकर हमें यहां भेज दिया। और यह देश की प्रतिष्ठा का सवाल है विदेशों में जा कर हमारे लोग गिरफ्तार हों और झाड़ू पोंछा लगायें। इनका जबाब में सुन रहा हूं।

“There is no reason to believe that fake Indian passports are being made on a large scale.”

तो मैं मंत्री जी से जानना चाहता हूं कि कुवैत से कितने भारतीयों के शिकायती पत्र आपके पास आये हैं बम्बई के ट्रैवल एजेंट्स के खिलाफ जिसमें यह शिकायत की है कि ट्रैवल एजेंट्स ने 20,000 रु० ले कर हमें जाली पासपोर्ट दे कर कुवैत भेज दिया है इसलिये गृह मंत्री जी ऐक्शन लें और हमको वहां से वापस बुलाया जाय ?

**SHRI P. VENKATASUBBAIAH :**  
The hon. Member is perhaps mistaking about visas. Passports are being given on certain conditions and regulations laid down. If anybody wants to go to another country...

**MR. SPEAKER :** It is about fake passports.

**SHRI P. VENKATASUBBAIAH :**  
That is what I am coming to.

Passports are being given under specific rules and regulations that have been laid down. Unless these are fulfilled, Passports are not being given. I will enumerate the conditions laid down. There is a set procedure. In order to prevent such fake passports, we have taken certain action which is, more or less, foolproof. The ordinary passport indicates full name of the bearer, pro-

fession, place, date of birth, domicile, height, colour of hair, visible distinguishing marks, photograph...

(Interruptions)

**SHRI JAIPAL SINGH :** What was my question, Sir ?

(Interruptions)

**SHRI N.K. SHEJWALKAR :** I am on a point of order, Sir.

**SHRI P. VENKATASUBBAIAH :**  
Sir, you have to give me protection. If the members interrupt me like this, what can I do ?

**MR. SPEAKER :** Why are you interrupting him all the time ? The only question is, whether there have been any cases of fake passports, if so, how many, and what action you have taken against the persons involved.

**PROF. MADHU DANDAVATE :**  
It is a fake reply.

**SHRI P. VENKATASUBBAIAH :**  
Mr Dandavate you are capable of giving fake replies. You have monopolised it.

**SHRI SATYASADHAN CHAKRABORTY :** If it is not on a large-scale, is it on a small-scale ?

**SHRI P. VENKATASUBBAIAH :** I will answer the question. Shri Satyasadhan Chakraborty asked about missing passports. No such passports have come to our notice. The Embassy of India at Bahrein has reported that 8 Indians left Bombay on 13-8-83 for Bahrein by passports issued in the name of some other persons. On arrival at Bahrein, the Bahrein authorities detected the impersonation and these persons were repatriated to India on 17-11-1983 on emergency certificates issued by Indian authorities. The Indian Embassy at Bahrein has also reported the name of the agent in India who had organised these persons' trip out of India. The Commissioner of Police,

Bombay was addressed on 19-12-83 to make enquiries and take necessary action. He has reported on 2-3-1984 that the case has been registered under the provisions of the IPC and the matter is under investigation.

श्री जगपाल सिंह : मेरा सवाल यह था कि जिन लोगों की कम्पलेंट्स होम मिनिस्ट्री को मिली हैं कि फनां-फनां ट्रेवलिंग एजेंट ने हमको यहां भेजा था, उनके खिलाफ क्या कार्यवाही की है ? क्या उन ट्रेवलिंग एजेंट्स को गिरफ्तार किया गया है ? अब एक साल होने जा रहा है, वह लोग वहां सड़ रहे हैं, उस कन्ट्री में पड़े हुए हैं, तो इन लोगों के खिलाफ कोई एक्शन लिया है या नहीं ?

MR. SPEAKER : They have been sent back.

\*(Interruptions)

MR. SPEAKER : I have not allowed. Don't interrupt.

श्री जगपाल सिंह : ब्रूयरोक्रेसी के साथ यह अवैध घन्घा हो रहा है दिल्ली के हर मौहल्ले में 5,10 ट्रेवलिंग एजेंट बैठे हुए हैं जो लोगों को फंसा रहे हैं और शास्त्री भवन में बैठे हुए लोग इतनी लापरवाही से मोहर लगा देते हैं कि विदेश में हमारे मुल्क का नाम बदनाम हो रहा है। आपने उनको गिरफ्तार किया है या नहीं ? अगर नहीं तो क्या कारण है कि इतनी सीरियस प्राबलम पर भी आपने उनको अरेस्ट नहीं किया ?

SHRI P. VENKATASUBBAIAH : It is very difficult to convince those who do not want to be convinced. I have given facts and figures about this Kuwaiti case. It has not been brought to our notice. If the hon. Member brings it to our notice, we will certainly go into it.

So far as our people going on work to other countries is concerned, we have taken special care. The Ministry of Labour is concerned with the work relating to grant of emmigration and clearance of Indian workers, skilled, semi-skilled and unskilled going for overseas employment. Special care has been taken. We have taken all possible steps. My hon. friend has mistaken passport for visa. Visa has to be obtained only from Embassies to which these people are going. He has mistaken passport with visa. There may be some forgery visas. They will be detected there when he lands in that country.

MR. SPEAKER : There is mistake on that score. People who are travelling are sent by agents on false visas. If it comes to my notice, I will also take note of it.

SHRI P. VENKATASUBBAIAH : We are not competent to give visa. It is the country to which they go which is competent to give visa.

MR. SPEAKER : It is not we who are at fault. It is the travel agents who issue false visas to them and on false visas they send them there. They do not care.

SHRI P. VENKATASUBBAIAH : If it is brought to our notice, we will take action.

श्री जगपाल सिंह : मैंने वीजा को मेशन नहीं किया, पासपोर्ट के बारे में कहा है। जब पासपोर्ट मिलेगा तो वीजा तो मिलेगा ही।

अध्यक्ष महोदय : वीजा गलत होता है। उसे वह वापिस भेज देते हैं। आपने गलत सवाल पूछा है। आप पूछिये कि जिन्होंने वीजा गलत दिया है, उनको क्यों नहीं पकड़ा गया ? आप तो पासपोर्ट के पीछे लगे हुए हैं।

श्री जगपाल सिंह : मैं तो एजेंट्स की गिरफ्तारी के बारे में पूछ रहा हूँ।

MR. SPEAKER : I cannot give you all the time. I have not dedicated the whole Question House to you.

आपने दस क्वेश्चन पूछ लिए ...

श्री जगपाल सिंह : आपने मुझे दो सप्ली-मेंटरी पूछने की इजाजत दी है ...

अध्यक्ष महोदय : आपने तो तीन प्रश्न कर दिए ।

MR. SPEAKER ; I cannot give the whole Question Hour to you.

श्री जगपाल सिंह : क्या आपके मिनिस्टर साहब हाउस को मिसलीड करेंगे ... आप बताइए, अर्काडिंग टू व्हाट रूल ...

MR. SPEAKER : You are putting wrong questions. What can I do ? I had given you ample time, Mr. Kamamurthy.

श्री जगपाल सिंह : आप बताईये ... किस रूल के तहत ...

आप मुझे दूसरा प्रश्न नहीं पूछने देते हैं ।

SHRI K. RAMAMURTHY : Sir, this Question pertains to issue of fake passports and not visa. One week back, a news-item appeared in the *Indian Express* which says that, using fake passports, the travel agents are issuing F.T.S. and are cheating the Reserve Bank and the country as a whole. Various regional passport authorities in our country are issuing passports to different persons. For example, I can give a passport application to the Madras Regional Passport Office and under a different name I can also apply to the Hyderabad Regional Passport Office. There is no foolproof system to check that. When I was abroad, it was brought to my notice by some people of the Indian origin that some people with different passports are travelling and they are availing of the F.T.S. facility also. I want to know from the hon. Minister through you, Sir, what sort of foolproof system is Government going to introduce hereafter and how this will be arrested.

SHRI P. VENKATASUBBAIAH : A foolproof system is already in vogue.

If there are any valid reasons advanced, we will take care of them.

MR. SPEAKER : Mr. Home Minister, I would like to make one observation regarding this. It needs a through investigation. With fake visa system, the travel agents are doing a lot of nonsense. You go into it thoroughly and get at the root or bottom of his.

SHRI P. VENKATASUBBAIAH : Certainly, Sir.

MR. SPEAKER : Dr. Swamy,

(Interruptions)

MR. SPEAKER : I have called Dr. Subramaniam Swamy. It is my prerogative to allow anybody. I am not allowing Mr. Mayathevar or anybody else. Dr. Swamy.

(Interruptions)

DR. SUBRAMANIAM SWAMY : I have only one Passport and that in the Indian Passport...

MR. SPEAKER : Under the same name.

DR. SUBRAMANIAM SWAMY : I find that this distinction between fake passports and genuine passports is a very artificial one because, first of all, you can get a passport with the signature of of an M.P. or M.L.A. we are under pressure to sign without knowing who is who.

(Interruptions)

I am not saying that we sign. I am only saying that we are under pressure to sign. Of course, it would be incorrect for me to say that there is nobody who does not sign with his eyes closed; there are some. In fact, Government does not have the machinery to really check fake passports. I can say from personal experience that, during Emergency, my Passport was cancelled and yet, I was able to go abroad going through an Indian airport. So, the machinery is

there. It is not possible to check. Therefore, the practice that is followed in most democratic countries—I am not talking of the Communist countries; they have a different philosophy—you can get a passport as easily as you get a postage stamp. You go to the Passport Office and fill up the form and it will come to you by mail. I want to know whether Government has considered this, that is, giving the Passport to whosoever asks for it and then when you get evidence that the person is acting against the law or has broken a law, you can cancel it. This would be a much more honest system than the present system that we have. Has Government considered this?

**SHRI P. VENKATASUBBAIAH :** This is a suggestion.

**DR. SUBRAMANIAM SWAMY :** I want to know whether they have considered it at all.

**MR. SPEAKER :** They can consider this suggestion.

#### Terrorists from Abroad Arrived in the Capital

\*251. **SHRI RAJNATH SONKAR SHASTRI :**

**SHRI TRILOK CHAND :**  
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some terrorists from Europe have arrived in the Capital with the object of perpetuating violence against important persons;

(b) if so, the details thereof; and

(c) the action taken by Government to apprehend these terrorists ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) :** (a) to (c) No specific information is available about arrival in the capital of any terrorists from Europe with such an object. However, there have been reports that some terrorists from abroad

may be attempting to enter India. All concerned authorities have been maintaining due vigilance.

**श्री राजनाथ सोनकर शास्त्री :** अध्यक्ष जी, सबसे पहले मैं आपसे यह निवेदन करूंगा कि मेरे प्रश्न का एक वाक्य देखा जाए। मैंने इसमें पूछा है “क्या यह सच है कि विशिष्ट व्यक्तियों को हिंसा का शिकार बनाने के उद्देश्य से यूरोप से कुछ आतंकवादी राजधानी में पहुंच गए हैं”, जिसका उत्तर है “इस सम्बन्ध में कोई विशिष्ट सूचना उपलब्ध नहीं है” और फिर आगे का वाक्य है “फिर भी समाचार है कि विदेश से कुछ उग्रवादी भारत में प्रवेश करने की कोशिश कर रहे हैं।”

एक ओर तो सरकार को कोई सूचना नहीं है तो फिर वह कौन सा समाचार है जिसकी बिना पर आप कहते हैं कि भारत में विदेश से उग्रवादी प्रवेश कर रहे हैं ?

**अध्यक्ष महोदय :** एक बात होती है “विशिष्ट” और दूसरे कोई समाचार अखबारों में आ गया तो दोनों में अन्तर है।

**श्री राजनाथ सोनकर शास्त्री :** अभी हाल ही में अमरीका में एक इन्टरनेशनल कांफ्रेंस हुई थी जिसमें खुलकर खालिस्तान की मांग की गई। इतना ही नहीं, कांफ्रेंस में भारत के प्रमुख वी० आई० पीज को जान से मारने की चुनौती भी दी गई। साथ ही साथ पिछले दिनों पालम हवाई अड्डे पर एक ऐसा आतंकवादी पकड़ा गया था जिसका इरादा हमारे देश के अनेक वी० आई० पी०-राष्ट्रपति, प्रधान मंत्री, एक्स प्राइम मिनिस्टर चौ० चरण सिंह आदि को जान से खत्म करने का था। इसी सन्दर्भ में एक दूसरे अखबार में सूचना थी....

**अध्यक्ष महोदय :** आप सवाल कर लीजिए।